

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).9829-9830/2016

(Arising out of impugned final judgment and order dated 28-04-2015 in WB No. 6783/2015 07-12-2015 in CMRA No. 250037/2015 07-12-2015 in WB No. 6783/2015 passed by the High Court of Judicature at Allahabad)

RAM KISHORE AND ANR.

Petitioner(s)

VERSUS

MEMBER (JUDICIAL) BOARD OF REVENUE,
UP AT ALLAHABAD AND ORS.

Respondent(s)

Date : 06-07-2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Mr. A.N. Choudhary, Adv.
Mr. Ashok Sharma, Adv.
Mr. M.D. Pandey, Adv.
Mr. Prem Sunder Jha, AOR

For Respondent(s) Mr. Abhishek Chaudhary, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel
for Respondent No.4, list the matter after ten weeks.

(SANJAY KUMAR-I)
AR-CUM-PS

(SHARDA KAPOOR)
ASSISTANT REGISTRAR